

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/5235/2020**

This the 11<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Farooq Ahmad Shah

.....Applicant

(Advocate:- Mr. N.A. Tabassum -Not Present)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This TA (TA No.62/5235/2020) arises out of SWP No.2658/2015, wherein relief is claimed against Baramulla Central Cooperative Bank. This Tribunal does not have jurisdiction in respect of the employees of Baramulla Central Cooperative Bank. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**